बैलाडिला लौह-अयस्क परियोजना से मल निस्राव द्वारा बस्तर में शंकनी नदी में प्रदूषण

1756. श्री लक्ष्मण कर्मा : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बैलाडिला लौह अयस्क परियोजना से मल स्राव द्वारा बस्तर जिले में शंकनी नदी का पानी प्रदूषित हो गया है;

(ख) यदि हां, तो उसकी रोक-थाम के लिये क्या उपाय किये जा रहे हैं, और

(ग) इस क्षेत्र के लोगों को पेय जल उपलब्ध की व्यवस्था कराने हेतु क्या कार्यवाही करने का विचार है ?

विज्ञान और प्रौद्योगिकी, इलेक्ट्रानिकी तथा पर्यावरण और महासागर विकास विभागों में राज्य मंत्री (श्री सी. पी. एन. सिंह): (क) जी, हां ।

(ख) इस समय दो लौह-अयस्क खान चालू हैं । एक खान में सम्पूर्ण बहिःस्राव उपचार संयंत्र की स्थापना हुई है । दूसरी खान में कणिकाओं को निर्धारित करने का एक विर्मलकारी संयंत्र लगा हुआ है । इस खान के लिये भी प्रभावी प्रदूषण शोधक संयंत्र लगाने के लिये प्रयास किये जा रहे हैं ।

(ग) बैलाडिला लौह-अयस्क परियोजना ने 22 प्रभावित गांवों को स्वच्छ पेय जल प्रदान करने के लिये वैकल्पिक व्यवस्था की हुई थी ।

बस्तर को औद्योगिक रूप से पिछड़ा क्षेत्र घोषित करना

1757. श्री लक्ष्मण कर्मा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बस्तर को आदिवासी पिछड़ा जिला होने के बावजूद अब तक औद्योगिक रूप से पिछड़ा क्षेत्र घोषित नहीं किया गया है; और

(ख) यदि हां, तो सरकार का विचार इस जिले को कब तक पिछड़ा क्षेत्र घोषित करने का है ?

उद्योग तथा इस्पात और खान मंत्री (श्री नारायण दत्त तिवारी) : (क) बस्तर को अखिल भारतीय सावधि ऋण देने वाली संस्थाओं से रियायती दर पर वित्त प्रदान करने हेतु औद्योगिक दृष्टि से पिछड़ा हुआ घोषित किया जा चुका है । तथापि, बस्तर जिले के किसी भी भाग को निवेश राज सहायता की केन्द्रीय योजना के लिये पात्र माने गये पिछड़े क्षेत्र में सम्मिलित नहीं किया गया है ।

(ख) योजना आयोग द्वारा पिछड़े क्षेत्रों का विकास करने हेतु स्थापित की गई राष्ट्रीय समिति ने औद्योगिक विकास के संबंध में अपनी रिपोर्ट दे दी है जिसकी राज्य सरकारों तथा संबंधित मंत्रालयों के परामर्श से योजना आयोग में जांच की जा रही है । पिछड़े जिलों क्षेत्रों की विद्यमान सूची में कोई भी परिवर्तन करना इस समिति द्वारा की गई सिफारिशों की जांच और उस पर सरकार द्वारा दी गई स्वीकृति पर निर्भर करेगा ।

Reluctance of foreign companies for setting up of new Industries in India

1758. SHRI NAVIN RAVANI:
SHRI MOHAN LAL PATEL:

Will the Minister of INDUSTRY be pleased to state:

(a) whether inspite of incentives and concessions given to foreign companies, they are reluctant to open new industries in India;

(b) if so, the reasons therefor;

(c) whether any study has been made in this regard; and

(b) if so, the reasons therefor;

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). Companies with more than 40 per cent foreign equity and which are subject to the Foreign Exchange Regulation Act, 1973 can only estab-

lish industries included in Appendix I to the Press Note of 2nd February, 1973. Despite there being no special incentives and concessions for such companies, they have established several units in the industrial sectors in which they are allowed to participate.

(c) and (d) No study has been made by the Ministry of Industry in this regard.

Advisor to U.P.S.C. missing

1759. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Dr. Laxmi Singh Negi, an advisor of the Union Public Service Commission, is missing since 23 November, 1981 when he went for morning walk in Delhi; and

(b) if so, the details regarding the efforts of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) A search for Dr. Negi has been made at all temples, which he used to visit, and also at Varanasi, Nasik and Sirdi. An unstamped letter, purported to have been written by one Ram Singh, District Hospital, Town Hall, Moradabad was received by the son of Dr. Negi. An Assistant Sub-Inspector of Police Station Defence Colony was immediately sent to Moradabad on 6-12-81. Ram Singh was interrogated but no useful clue was found.

Records of Missing Persons Squad, Mental Hospital, Poor House and Crime Records Office have been checked. Wireless Messages have been flashed to all S.H O's in Delhi and District Superintendents of Police in the adjoining Districts. The case is with the Crime Branch, and all efforts are being made to trace out Shri Negi.

Payment of Arrears by State in the Construction of Sardar Sarovar Reservoir

1760. SHRI R. P. GAEKWAD: Will the Minister of PLANNING pleased to state:

(a) whether it is a fact that the Planning Commission had assured the Gujarat State Government to impress upon Maharashra, Madhya Pradesh and Rajasthan for pyment of arrears on their shares in the construction of the Sardar Sarovar (Reservoir) on Narmada; and

(b) if so, the details thereof?

MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Yes, Sir. Planning Commission had assured the Government of Gujarat that the Commission would persuade Maharashra, Madhya Pradesh and Rajasthan to provide their share for Sardar Sarovar Project.

(b) The Dy. Chairman of the Planning Commission in his discussion with the Chief Minister of each of the above States, for finalisation of Annual Plan 1982-83, suggested to them to provide full share including part of the arreas as on 31-3-82. An a result, the Government of Maharashtra agreed to provide their full share of Rs. 6.68 crores in 1982-83. The Government of Madhya Pradesh agreed to provide Rs. 9.60 crores in 1982-83 against the total requirement of Rs. 20.44 crores because of constaint of resources. The Government of Rajasthan agreed to provide Rs. 0.50 crores for 1982-83 against the total requirement of Rs. 6.11 crores also because of constraint of resources.

Setting up of a National Centre for Entrepreneurship in Gujarat

1761. SHRI R. P. GAEKWAD: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is proposed to set up a national centre for entrepreneurship development in Gujarat; and